

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.460/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> September 2017, 10.30 A.M

Name of the Company	Mrs. Chetna Jalan & Ors. -Vs- Adndromeda Communications Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Jayanta Kr. Mitra, Adv. }  
2. Mr. S. N. Meekjee, Adv. Adv. }  
3. Mr. Abhrajit Mitra, Adv. Adv. }  
4. Mr. P. Sinha, Adv }  
5. Mr. Sourav Ghosh, Adv }  
6. Ms. I. Ganguly, Adv }

For  
Petitioners

14/9/17

Ms. Sanjay Kumar Raik, Adv. }  
Ms. Nupur Jalan, Adv. }

Respondents

14/9/17

ORDER

Ld. counsel for the petitioners and the respondents are present.

Heard. Admit.

Ld. Counsel for the petitioner made a request for granting interim order restraining the respondent nos. 2 and 3 from dealing with and/or alienating and/or selling and/or encumbering and/or creating any third party interest in the building and/or premises of the respondent no. 1 or any part thereof without express approval of the shareholders and the directors of the respondent no.1 by 2/3<sup>rd</sup> majority and further sought interim injunction restraining the respondent no. 6 from taking any steps or further steps in any manner against the respondent no. 1 and/or the leasehold interest of the 7<sup>th</sup> floor of the building at the premises being part of the principal asset of the respondent no.1 on the basis of the purported mortgaged created by the respondent nos. 2 to 5 as against a loan obtained by the respondent no.5.

Ld. Counsel for the respondents strongly argued against the prayer of granting interim relief and made a request that suitable time may be given for filing reply; thereafter, if necessary, order on interim relief may only be passed. Ld. Counsel for the respondent no.6, State Bank of India raised argument that the interim order is being sought for the portion of the property which is in the respondent's share.

We are of the view that before passing any order regarding interim relief opportunity should be given for filing their objection.

Respondents may file reply within 2 weeks with a copy in advance to the opposite parties and thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List the matter on 30/10/2017.

*Sd/-*  
(Jinan K.R.)  
Member (J)

*Sd/-*  
(Vijai Pratap Singh)  
Member (J)